

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.2379/2003

Thursday, this the 25th day of September, 2003

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. V.K. MAJOTRA, MEMBER (A)

P. Nada Rajan
S/o Sh. P. Podiyan,
Working as Private Secretary (Adhoc)
O/O JS & FA, Ministry of Power,
Room No.405, Shram Shakti Bhawan,
Rafi Marg, New Delhi

.... Applicant
(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India thro'
The Secretary,
Ministry of Water Resources, Govt. of India,
New Delhi
2. The Under Secretary, (Admn)
Govt. of India, Ministry of Water Resources
Shram Shakti Bhawan, Rafi Marg, New Delhi
3. The Secretary,
Govt of India, Ministry of Power,
Shram Shakti Bhawan, Rafi Marg, New Delhi
4. The Secretary,
Department of Personnel & Training,
Govt. of India, Lok Nayak Bhawan,
Khan Market, New Delhi

... Respondents

O R D E R (ORAL)

BY HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) :

Heard Shri Yogesh Sharma, learned counsel for applicant.

2. The applicant is aggrieved by the Office Order dated 5.9.2002 issued by respondent No.2. The learned counsel has submitted that the applicant has made two representations dated 17.4.2002 and 3.4.2003 (Annexures A-5 and A-3) against his reversion order, which have not been attended to by the respondents as no reply has been given to him till date.

Y,

(3)

3. We note from the facts mentioned above in the impugned Office Order that the decision taken by respondent No.2 is in pursuance of the advice given by respondent No.4 i.e. DOP&T vide OM dated 12.8.2002. The impugned Office Order is a non-speaking order and does not reveal the reasons why a decision has been taken by the respondents to revert the applicant. However, earlier by Memorandum dated 2.4.2002 certain reasons have been given by the respondents regarding reversion of the applicant. He has also been given an opportunity to file a reply within a period of 15 days from the date of receipt of that Memorandum. The learned counsel has submitted that inspite of the aforesaid representations made by the applicant, the respondents have not issued any reply so far. Hence this OA.

4. Noting the above facts and the submissions made by the learned counsel for the applicant, we consider it appropriate to dispose of this application by directing the respondents to deal with the aforesaid representations in accordance with law and rules and pass a detailed and speaking order within three months from the date of receipt of a copy of this order. The respondents shall also take into account the grounds taken by the applicant in the present OA which may also be considered as part of the representation.

5. Registry is directed to send a copy of the OA to the respondents along with the copy of this order.

V.K. Majotra

(V.K. MAJOTRA)
MEMBER (A)

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)

/pkr/